

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1347  
ANSWERED ON:05.03.2013  
LANDLESS FARMERS  
Hussain Shri Syed Shahnawaz

**Will the Minister of AGRICULTURE be pleased to state:**

(a) whether the Union Government has urged the State Governments to provide land to the landless farmers in the light of the recommendations of the National Commission for Farmers; and

(b) if so, the response of the State Government so far, in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) & (b): The National Commission on Farmers (NCF) recommended provision of one acre of land per landless labour household, wherever feasible. The National Policy for Farmers (NPF), 2007, which was approved by the Government based on the recommendations of NCF and after consultations with the States, provides for asset reforms to ensure that every farmer household in villages possesses and/or has access to productive assets like land, livestock, fish pond, homestead farm and/or income through an enterprise or market driven skills so that the household income is increased substantially on a sustainable basis which, in turn, would ensure nutrition and livelihood security and their education and health requirements.

The NPF, 2007 was circulated to all State Governments in December, 2007 for suitable action. A Plan of Action for Operationalisation of the NPF, 2007, was also circulated to all the State Governments in October, 2008 for necessary follow up action. The issues/steps identified in the Plan of Action, including those on asset reforms, were again circulated to the States in September, 2009.

'Agriculture' and 'Land' being subjects under the State List of the Seventh Schedule of the Constitution of India, it is upto the states to take this forward.